

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table of the House.
...(Interruptions)...

I. Notifications of the Ministry of Corporate Affairs**II. Accounts (2022-23) of CCI, New Delhi and related papers****III. Report on the Working and Administration of the Companies Act, 2013****IV. Report (2022-23) of NFRA, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH): Sir, I lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Company Secretaries Act, 1980:-

(1) No. 104 /43/Accts. – 1(A).- INTRODUCTION, dated the 26th September, 2023, notifying the 43rd Annual Report and Audited Statements of consolidated accounts along with the Auditor's Report thereon of the Institute of Company Secretaries of India for the financial year ended 31st March 2023.

(2) G.S.R. 734 (E), dated the 12th October, 2023, amending the Principal Notification No. G.S.R. 490 (E), dated the 13th July, 2007.

[Placed in Library. For (1) and (2) See No. L.T. 10459/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:-

(1) No.1-CA(7)/201A/2023., dated the 21st August, 2023, publishing a Corrigendum to the Notification No.1-CA(7)/201/2023, dated the 22nd June, 2023.

(2) G.S.R. 622 (E), dated the 24th August, 2023, amending the Principal Notification No. G.S.R. 38 (E), dated the 19th January, 2011.

(3) No.1-CA (5)/74/2023, dated the 27th September, 2023, notifying the 74th Annual Report and Audited Accounts of the Institute of Chartered Accountants of India for the year ended 31st March, 2023.

(4) S.O. 4455 (E), dated the 12th October, 2023, amending the Principal Notification No. G.S.R. 38 (E), dated the 19th January, 2011.

(5) S.O. 4999 (E), dated the 21st November, 2023, amending the Principal Notification No. S.O. 1591 (E), dated the 12th April, 2019.

[Placed in Library. For (1) to (5), See No. L.T. 10460/17/23]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Cost and Works Accountants Act, 1959:-

(1) No. G/20-CWA/9/2023., dated the 25th September, 2023, notifying the Annual Report and the Audited Accounts of the Institute of Cost Accountants of India for the year ended 31st March, 2023.

(2) G.S.R. 741 (E), dated the 16th October, 2023, establishing a Tribunal consisting of the persons, as mentioned therein, to decide any dispute arising under Section 10A of the Act.

(3) G.S.R. 743 (E), dated the 16th October, 2023, amending the Principal Notification No. G.S.R. 787 (E), dated the 15th October, 2015.

[Placed in Library. For (1) to (3), See No. L.T. 10461/17/23]

(iv) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. S.O. 5037 (E), dated the 23rd November, 2023, declaring that the company namely, Shri Narayani Nidhi Limited, having its registered office at No. 28A, Kamalalayam Vadakarai, Tiruvarur, Tamil Nadu-610002, to be a "Nidhi", under sub-section (5) of Section 406 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 10951/17/23]

II. A copy (in English and Hindi), under sub-section (4) of section 52 of the Competition Act, 2002, of the Annual Accounts of the Competition Commission of India (CCI), New Delhi, for the year 2022-23, and the Audit Report thereon.

[Placed in Library. See No. L.T. 10464/17/23]

III. A copy (in English and Hindi) of the Ninth Annual Report on the Working and Administration of the Companies Act, 2013, for the year ending 31st March, 2023, under Section 461 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 10465/17/23]

IV. A copy each (in English and Hindi) of the following papers under, sub-section (15) of section 132 of the Companies Act, 2013:-

(a) Annual Report of the National Financial Reporting Authority (NFRA) New Delhi, for the year 2022-23 and the Audit Report thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10463/17/23]

...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we have given notices under Rule 267. ...*(Interruptions)*... What has happened to them? ...*(Interruptions)*...

MR. CHAIRMAN: Just a minute. Please Sit down. The distinguished Members of the House are more aware than I am. They have been here longer than I have been. We go by a mechanism. ...*(Interruptions)*... When rule 267 notices are given, they will be taken up at the appropriate stage.

I. Notifications of the Ministry of Power

II. Reports and Accounts (2022-23) of various Commissions and Corporation and related papers

III. Reports and Accounts (2022-23) of CPRI, Bengaluru; NPTI, Faridabad; and FoR, New Delhi and related papers

विद्युत मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल) : महोदय, मैं विद्युत अधिनियम, 2003 की धारा 179 के अधीन विद्युत मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- I. (1) No. L-1/250/2019/CERC., dated the 11th August, 2023, notifying the commencement of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2023 with effect from 01.10.2023 and its specifications.
- (2) No. L-1/261/2021/CERC., dated the 11th August, 2023, notifying that the remaining Regulations of GNA Regulations including First Amendment Regulations shall come into effect from 01.10.2023 and its specifications.
- (3) No. L-1/265/2022/CERC., dated the 11th August, 2023, notifying the commencement of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 with effect from 01.10.2023.
- (4) No. RA-14026(11)/4/2020-CERC., dated the 21st September, 2023, extending the period of applicability of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020 till 31st March, 2024.